

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 19 day of February 1997.

Original application No. 481 of 1996.

Hon'ble Mr. S. Das Gupta, AM
Hon'ble Mr. T.L. Verma, JM

Union of India through

1. General Manager, Northern Railway,
Head Quarter, New Delhi.
2. The D.R.M., N.R., Hazratganj, Lucknow.

..... Applicants.

C/A Sri G.P. Agarwal

Versus

1. Assistant General Secretary,
Uttar Railway Karmchari Union,
29-II, J Multistorey Colony, Charbagh,
Lucknow representing Sri Raj Kapoor.

2. The Presiding Officer, Central Govt.
Industrial Tribunal cum Labour Court,
Pandu Nagar, Kanpur.

..... Respondents.

C/R Sri P.K. Khare

O R D E R (ORAL)

Hon'ble Mr. S. Das Gupta, AM

This original application was filed challenging the validity of an undated order passed by the respondent No. 2 i.e. the Presiding Officer of the Central Government Industrial Tribunal/Labour Court Kanpur by which the respondent No. 1 has been directed to be reinstated in service.

2. The facts of the case are not being stated in detail as the case can be decided on the basis of recent decision of the Supreme Court on the question of

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jurisdiction of this Tribunal in matters arising out of Labour Court.

3. It may be recalled that in a recent decision, the Hon'ble Supreme Court has specifically held that this Tribunal will have no jurisdiction in matters arising out of Labour Court cases. In view of this, the present application is not maintainable before us. The O.A. is accordingly dismissed. However nothing in this order shall preclude the applicants from seeking ~~the~~ appropriate remedy before the competent court.

J. M. J.
Member - J

W. R. A.
Member - A

Arvind.